

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH**

EXCISE APPEAL NO: 86237 OF 2014

[Arising out of Order-in- Appeal No: PVR/165-166/NGP/2013 dated 13.03.2013 passed by the Commissioner of Central Excise (Appeals), Nagpur]

Bilt Graphic Paper Products Ltd. **... Appellant**

versus

CCE Nagpur **...Respondent**

With

EXCISE APPEAL NO: 88459 OF 2014

[Arising out of Order-in- Appeal No: OIA-NGP/EXCUS/000/APPL/943/13-14 dated 10.12.2013 passed by the Commissioner of Central Excise (Appeals), Nagpur]

Bilt Graphic Paper Products Ltd. **... Appellant**

versus

CCE Nagpur **...Respondent**

APPEARANCE:

Shri Rajesh Ostwal, Advocate for the appellant

Shri NN Prabhudesai, Authorised Representative for the respondent

CORAM:

HON'BLE SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

**FINAL ORDER NO: A/86081 / 2021 &
A/86082 / 2021**

DATE OF HEARING: 31/03/2021
DATE OF DECISION: 31/03/2021

PER: BENCH

When the matter was called for hearing today, the Ld. Authorized Representative for the Revenue submits that the appellant has opted under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 certificate. Since the issue has already been settled

under the said scheme, the appeal is accordingly dismissed as deemed withdrawn.

(Dictated and Pronounced in open court)

(Sanjiv Srivastava)
Member (Technical)

(Dr. Suwendu Kumar Pati)
Member (Judicial)

//SR